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Central Administrative Tribunal, Principal Bench

Original Application No.2392 of 2002

New Delhi, this the 17th day of September, 2002

Hon'ble Mr.Justice V.S.Agarwal,Chairman
Hon'ble Mr.M.P. Singh,Member(A)

Uma Narang
W/o A.K.Narang
resident of E-40,
Sarita Vihar, New Delhi
last employed as
Trained Graduate Teacher(TGT)
Govt. Boys Secondary (now Senior
Secondary) School, Tughlakabad Extension
New Delhi

.... Applicant

(Appeared in person)

Versus

1. Government of N.C.T. of Delhi
through its Secretary (Education)
Govt. of NCT of Delhi
2. Govt. Boys Senior Secondary School,
Tughlakabad Extension,
New Delhi through
its Principal
3. Director of Education,
Old Secretariat,
Delhi
4. Pay and Accounts Officer I
R.K.Puram,
New Delhi
5. Govt. of NCT of Delhi through
its Principal Secretary,
Land and Building Department,
Govt. of NCT of Delhi,
A Block, Vikas Bhawan,
New Delhi.
6. Public Grievances Commission
Government of N.C.T. of Delhi
through its Secretary
M Block, Vikas Bhawan,
New Delhi.

.... Respondents

ORDER(ORAL)

By Justice V.S.Agarwal,Chairman

The grievance of the applicant is pertaining to
the manner in which she has been treated after retirement
with respect to the payment of her arrears. It has been

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asserted that there has been no revision of pension and the arrears even have not been paid.

2. As for the present, the applicant states that she will not press for the interest on the arrears that is due and compensation for the harassment. If the respondents still do not make the payment, she would press for it by a separate petition. Consequently in face of the said statement, relief nos. 7, 8, 9, 10 and 11 of the applicant, as for the present, are not granted.

3. So far as the relief that no damages should be charged for overstay and regarding the payment of the licence fee is concerned, it is entirely for the department to calculate the same and inform the applicant as to how much charges are to be deducted for the overstay. Thereafter the applicant would be at liberty to assail the said order in accordance with law.

4. As regards relief nos.1 to 5, indeed there is no over-emphasising the fact that a person who has served the department in accordance with rules, must get the arrears whether they are commuted pension, revised pension, leave encashment or any other due to him within a reasonable time.

5. In these circumstances, it is directed that respondent no.3 would ensure within a period of two months from the receipt of the certified copy of this order that the pension matter of the applicant is taken up and a

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of pay/revision
revision, if called for, is done. The payment of the commuted value of pension and between revised and old pension, should be made. The arrears bills of leave encashment and pay and allowances should also be settled alongwith gratuity, if any. If no such arrears have to be paid, the applicant should be informed about the same. She must also know as to whether calculations have been correctly made or not. With these directions, the O.A. is disposed of.

MPS
(M.P. Singh)
Member(A)

VSA
(V.S. Aggarwal)
Chairman

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